

GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 3001
ANSWERED ON 19.03.2025

ATTACKS ON CHRISTIANS AND CHURCHES

3001. SHRI S VENKATESAN:

Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) the details of the number of attacks on Christians and Churches that have come to the notice of the Government, State-wise, and

(b) whether the Government has made any efforts to contain the hate speeches and if so, the details thereof along with the steps taken by the Government in this regard?

ANSWER

THE MINISTER OF MINORITY AFFAIRS

(SHRI KIREN RIJJU)

(a) & (b): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. Hence, prevention, detection, registration, investigation and prosecution of offences, including matters related to violence/attacks against minority communities and their places of worship, are primarily the concerns of the State Governments/Union Territory (UT) Administrations. The State Governments/Union Territories (UT) are competent to deal with offences under the extant provisions of laws and action is taken as per the existing laws by the law enforcing agencies, whenever instances of violence come to notice. As such, specific data regarding violence against minorities is not maintained centrally. Furthermore, there are adequate provisions under Sections 196, 299 and 353 of the Bharatiya Nyaya Sanhita, 2023 to deal with incidents of hate speech.

Moreover, Government of India monitors the internal security and law and order situation in the country and assists the State Governments in case of major law and order problems by deploying Central Armed Police Forces (CAPF) at the request of the State Governments. Additionally, Government of India issues appropriate advisories from time to time to maintain peace, public tranquillity and harmony.
